

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INSTEEL ENGINEERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	INSTEEL ENGINEERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08 th June 2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC) – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28113MH2009PTC193093
5.	Address of the registered office and principal office (if any) of corporate debtor	804/805/806 The Ambience Court, Opp RTO Office, Sector 19D, Vashi, Navi Mumbai Thane MH 400703 IN
6.	Insolvency commencement date in respect of corporate debtor	12 th April 2023 (Order copy received on 19 th April 2023)
7.	Estimated date of closure of insolvency resolution process	09 th October 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Piyush Kisanlal Jani IBBI/IPA-001/IP-P01439/2018-2019/12164
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondia, Maharashtra, 441614 Email: capiyushj@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: G-19, Shreewardhan Complex, Mezzanine Floor, Besides Landmark Building, Ramdaspath, Wardha Road, Nagpur, Maharashtra, 440010 Email: cirp.insteelengineers@gmail.com
11.	Last date for submission of claims	03 rd May 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: The relevant form for submission of claims can be downloaded from https://ibbi.gov.in/en/home/downloads Physical Address: As mentioned in point no. 10



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Insteel Engineers Private Limited** on 12th April 2023 (Order copy received on 19th April 2023).

The creditors of **Insteel Engineers Private Limited**, are hereby called upon to submit their claims with proof on or before **03rd May 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20/04/2023
Place: Mumbai



Piyush Kisanlal Jani
IRP of Insteel Engineers Private Limited
IBBI/1PA-001/IP-P01439/2018-2019/12164
AFA No.: AA1/12164/02/231123/104886
AFA Validity Date: 23/11/2023
Address: Om Ashray, New Laxminagar,
Behind Mazar Ring Road, Gondia,
Maharashtra, 441614
Email ID: capiyushj@gmail.com

Form WIN14

[Pursuant to Rule 20 of the Companies (Winding up) Rules, 2020]

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
COURT-IV MUMBAI BENCH, MUMBAI
CP-246/MB/2021****IN THE MATTER OF:**

Section 271 to 273 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 and rules made thereunder and the National Company Law Tribunal Rules, 2016;

AND**IN THE MATTER OF:**

Nirbhay Enterprises Private Limited, having CIN- U67120MH1996PTC100727, incorporated under the provisions of the Companies Act, 1956 and rules made thereunder;

AND**IN THE MATTER OF:**

Special Resolution dated 08th July, 2021 passed by members of M/s. Nirbhay Enterprises Private Limited having CIN No. U67120MH1996PTC100727 under Section 271(a) of the Companies Act 2013, resolving to wind up the company by the Hon'ble Tribunal under the provisions of Section 271(a) and 272 of the Companies Act 2013;

Nirbhay Enterprises Private Limited, a private limited company, incorporated under the provisions of the Companies act, 1956, having its registered office at Office No.515, Wing-B, 4th Floor, Orm Premises, Aarey Milk Colony Royal Palms, Goregaon (E), Mumbai – 400 065
CIN: U67120MH1996PTC100727 ... Petitioner Company**Notice of winding up order**By an order pronounced by the National Company Law Tribunal, Mumbai Bench in the above matter dated the 12th day of April 2023, it was ordered that the above-named company be wound-up under the provisions of the Companies Act, 2013.

Representative for Petitioner For Nirbhay Enterprises Private Limited

Place :Mumbai Sd/-
Dated: 20th April 2023 Jayantilal Sanghi Authorised Signatory
Address: Neel Kanth Colony, 21-B Radha Nagar Colony, Indore 452002.**Form WIN14**

[Pursuant to Rule 20 of the Companies (Winding up) Rules, 2020]

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
COURT-IV MUMBAI BENCH, MUMBAI
CP-399/MB/2021****IN THE MATTER OF:**

Sections 271 to 273 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 and rules made thereunder and the National Company Law Tribunal Rules, 2016;

AND**IN THE MATTER OF:**

Vishal Soyamul Private Limited having CIN: U51900MH1986PTC039701, incorporated under the provisions of the Companies Act, 1956 and rules made thereunder;

AND**IN THE MATTER OF:**

Special Resolution dated 9th October, 2021 passed by members of M/s. Vishal Soyamul Private Limited having CIN: U51900MH1986PTC039701 under Section 271 (a) of the Companies Act 2013, resolving to wind up the company by the Hon'ble Tribunal under the provisions of Section 271(a) and 272 of the Companies Act 2013;

Vishal Soyamul Private Limited, a private company limited by shares incorporated under the Companies Act, 1956 having its registered office situated at Shop No. 6, Bldg 4, Ground Floor, Angel Landmark, Sector-6, Yashwant Viva Township, Vasai East, Mumbai -401209
CIN: U51900MH1986PTC039701 ... Petitioner Company**Notice of winding up order**By an order pronounced by the National Company Law Tribunal, Mumbai Bench in the above matter dated the 12th day of April 2023, it was ordered that the above-named company be wound-up under the provisions of the Companies Act, 2013.

Representative for Petitioner For Vishal Soyamul Private Limited

Place :Mumbai Sd/-
Dated: 20th April 2023 Suresh Rajpal Authorised Signatory
Address:85, Triveni Colony, Manikbag Road, Khatiwala Tank, Indore – 452014.**Form WIN14**

[Pursuant to Rule 20 of the Companies (Winding up) Rules, 2020]

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
COURT-IV MUMBAI BENCH, MUMBAI
CP-243/MB/2021****IN THE MATTER OF:**

Section 271 to 273 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 and rules made thereunder and the National Company Law Tribunal Rules, 2016;

AND**IN THE MATTER OF:**

Eden Rose Trading Private Limited, having CIN: U51909MH2002PTC137986, incorporated under the provisions of the Companies Act, 1956 and rules made thereunder;

AND**IN THE MATTER OF:**

Special Resolution dated 08th July, 2021 passed by members of M/s. Eden Rose Trading Private Limited having CIN No. U51909MH2002PTC137986 under Section 271(a) of the Companies Act 2013, resolving to wind up the company by the Hon'ble Tribunal under the provisions of Section 271(a) and 272 of the Companies Act 2013;

Eden Rose Trading Private Limited, a private limited company, incorporated under the provisions of the Companies act, 1956, having its registered office at Office No. 33, 7-B-3, Giriraj Building, Ground Floor, Iron Market, Carnac Bunder, Mumbai-400009
CIN: U51909MH2002PTC137986 ... Petitioner Company**Notice of winding up order**By an order pronounced by the National Company Law Tribunal, Mumbai Bench in the above matter dated the 12th day of April 2023, it was ordered that the above-named company be wound-up under the provisions of the Companies Act, 2013.

Representative for Petitioner For Eden Rose Trading Private Limited

Place :Mumbai Sd/-
Dated: 20th April 2023 Anil Sharma Authorised Signatory
Address: 35, Suraj Nagar, Khajrana, Indore - 452016**Court Room No. 61****BEFORE THE HON'BLE CITY CIVIL COURT, AT MUMBAI
CHAMBER SUMMON NO. 1906/2022****IN
SUMMARY SUIT NO. 100460 OF 2021**

(Under Order V Rule 20(1A) of the CPC 1908 for Paper Publication)

Plaint Lodged on: 16.12.2019
Plaint Admitted on: 18.06.2021

SUMMONS to answer plaint under order XXXVII r 2 of the Code of Civil Procedure

UNION BANK OF INDIA (e-CORP) BANK A Body Corporate constituted by and under the provisions of the Banking Companies (Acquisitions) and Transfer of Undertaking) Act, 1980, having its head office at Nariman Point and also at Veena Chamber, 21, Dalal Street Fort, Mumbai, Maharashtra 400001 Through Manager, Fort Branch Sri Prateek Meena, aged about 30 years ... PlaintiffVersus **Sri Mangesh Kashiram Dhadve**, C 104, Deep Anjali CHS, Near Adiraj Bldg, Nilegaon, Nalasopara (W), Thane - Maharashtra - 401203. ... Defendant**2. Premier Ltd**, 58, Nariman Bhavan, 5th Floor, Nariman Point, Mumbai 400021. ... Defendant**Also at** Mumbai Pune Road, Chinchwad, Pune 411019

(As per order dated 25.11.2022 further extended on 24.02.2023 passed by Hon'ble Sri Swarnil Dinkarrao Tawiskar, Judge in the above Chamber Summons)

GREETINGS: WHEREAS the above named Plaintiff has filed a Suit in this Honourable Court against you, the above named Defendant under rule 2 of Order XXXVII of the Code of Civil Procedure, 1908 with the following prayer:

The Plaintiff therefore prays that this Hon'ble Court may be pleased to:

a) pass decree against the Defendant holding him liable to pay a sum of Rs. 3,92,705/- (Rupees Three Lakh Ninety Two Thousand Seven Hundred Five only), being due and outstanding as on 30.11.2020 in Loan Account No. CVEH/01/150004 (new Account No. 560761000820385), as per the Particulars of Claim annexed to this Plaint (Exhibit- "N") and to pay interest and penalty from the date of filing of suit till the date of payment and/or recovery of the claim as per the above loan documents and direct the defendant to pay the same to the Plaintiff;

b) Grant leave under O. 2 Rule 2 of CPC, 1908.

c) Cost of the Suit;

d) Any further relief/reliefs as this Hon'ble Court may deem fit and proper.

You are hereby summoned to cause an appearance to be entered for you, within ten days from the service hereof, in default whereof the Plaintiff/s will be entitled at any time after the expiration of such ten days to obtain a decree for the sum of Rs. 3,92,705/- (Rupees Three Lakh Ninety Two Thousand Seven Hundred Five only) and such sums prayed for and for costs, together with such interest, if any, as the Honourable Court may order.

If you cause an appearance to be entered for you, the Plaintiff/s will thereafter serve upon you a Summons for Judgement at the hearing of which you will be entitled to ask the Honourable Court for leave to defend the suit.

Leave to defend may be obtained if you satisfy the Honourable Court by affidavit or otherwise that there is a defense to the suit on the merits or that it is reasonable that you should be allowed to defend the suit.

This 17th day of April, 2023.Sd/-
For Registrar

Sealer City Civil Court, Mumbai at Mumbai

Dated this 17th day of April, 2023.

Maya Majumdar

Bhupen Chambers, Room No. 39, 1st Floor, Dalat Street, Fort, Mumbai - 400001. Tel : (022) 22642839 Mobile : 902228611 / 9433175030

Email : maya.roy1@gmail.com

Reg No. MAH/2334-C/2007

Note: Next date in the suit is 03.05.2023 Please check the status and next/further date of this suit on the official website of the City Civil & sessions Court, Greater Bombay.

Fullerton India Home Finance Co. Ltd.Fullerton Grihashakti
Treats Your Risk As Opportunity

Corp Off: Inspire BKC, Unit No 503 & 504, 5th Floor, Main Road, G Block BKC, Bandra Kurla Complex, Bandra East, Mumbai - 400051. | Regd Off: Megh Towers, Floor 3, Old No. 307, New No. 165, Poonamallee High Road, Madhavoyal, Chennai - 600095. | CIN No: U65922TN2010PLC076972

Email: grhashakti@fullerton.com | Website: www.fullerton.com

TO WHOMSOEVER IT MAY CONCERNThis is to inform that we are shifting operations of the following branch for operational requirements with effect from 22nd July, 2023.**Name of the Branch :** Kalyan I **Postal Address :** Office No. 405 & 406, 4th Floor, Chandulal Joshi Complex, Vasant Vihar, Opposite Rail Reservation Center, Kalyan West, Thane, Maharashtra - 421301.

We have made alternate arrangement for the customers and others connected to this branch to be served by the under mentioned branch.

Name of the Branch : Kalyan I **Postal Address :** 3rd Floor, Office No. 307, Divadkar Commercial Building, Shivaji Chowk, Kalyan West, Maharashtra - 421301.For Fullerton India Home Finance Co. Ltd.
Authorized Signatory**Form WIN14**

[Pursuant to Rule 20 of the Companies (Winding up) Rules, 2020]

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
COURT-IV MUMBAI BENCH, MUMBAI
CP-760/MB-IV/2020****IN THE MATTER OF:**

Section 271 to 273 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 and rules made thereunder and the National Company Law Tribunal Rules, 2016;

AND**IN THE MATTER OF:**

Nova Trading Private Limited, having CIN: - U51900MH1998PTC115705, incorporated under the provisions of the Companies Act, 1956 and rules made thereunder;

AND**IN THE MATTER OF:**Special Resolution dated 27th January, 2020 passed by members of M/s. Nova Trading Private Limited having CIN No. U51900MH1998PTC115705 under Section 271(a) of the Companies Act 2013, resolving to wind up the company by the Hon'ble Tribunal under the provisions of Section 271(a) and 272 of the Companies Act 2013;**Nova Trading Private Limited**, a private limited company, incorporated under the provisions of the Companies act, 1956, having its registered office at Office No.322, Wing-B, 2nd Floor, Orchard Road Mall, Aarey Milk Colony Royal Palms, Goregaon (E), Mumbai – 400 065
CIN: U51900MH1998PTC115705 ... Petitioner Company**Notice of winding up order**

By an order pronounced by the National Company Law Tribunal, Mumbai Bench in the above matter dated the 3rd day of March 2023, it was ordered that the above named company be wound up under the provisions of the Companies Act, 2013.

Representative for Petitioner For Nova Trading Private Limited

Place :Mumbai Sd/-
Dated: 20th April 2023 Jaipal Singh
Authorised Signatory
Address: 404, Shyam Nagar NX-A, Indore 452010.**Court Room No. 61****BEFORE THE HON'BLE CITY CIVIL COURT, AT MUMBAI
CHAMBER SUMMON NO. 571/2023****IN
COMMERCIAL SUMMARY SUIT NO. 100100 OF 2022**

(Under Order V Rule 20(1A) of the CPC 1908 for Paper Publication)

Plaint Lodged on: 16.12.2019
Plaint Admitted on: 18.06.2021

SUMMONS to answer plaint under order XXXVII r 2 of the Code of Civil Procedure

UNION BANK OF INDIA (e-CORP) BANK A Body Corporate constituted by and under the provisions of the Banking Companies (Acquisitions) and Transfer of Undertaking) Act, 1980, having its head office at Nariman Point and also at Veena Chamber, 21, Dalal Street Fort, Mumbai, Maharashtra 400001 Through Manager, Fort Branch Sri Prateek Meena, aged about 30 years ... PlaintiffVersus **Sri Mangesh Kashiram Dhadve**, C 104, Deep Anjali CHS, Near Adiraj Bldg, Nilegaon, Nalasopara (W), Thane - Maharashtra - 401203. ... Defendant

(As per order dated 21.03.2023 passed by Hon'ble Sri A. S. Salgar, Judge in the above Chamber Summons)

GREETINGS: WHEREAS the above named Plaintiff has filed a Suit in this Honourable Court against you, the above named Defendant under rule 2 of Order XXXVII of the Code of Civil Procedure, 1908 with the following prayer:

The Plaintiff therefore prays that this Hon'ble Court may be pleased to:

a) pass decree against the Defendant holding him liable to pay a sum of Rs. 3,92,705/- (Rupees Three Lakh Ninety Two Thousand Seven Hundred Five only), being due and outstanding as on 30.11.2020 in Loan Account No. CVEH/01/150004 (new Account No. 560761000820385), as per the Particulars of Claim annexed to this Plaint (Exhibit- "N") and to pay interest and penalty from the date of filing of suit till the date of payment and/or recovery of the claim as per the terms of the above loan documents and direct the defendant to pay the same to the Plaintiff;

b) Grant leave under O. 2 Rule 2 of CPC, 1908.

c) Cost of the Suit;

d) Any further relief/reliefs as this Hon'ble Court may deem fit and proper.

You are hereby summoned to cause an appearance to be entered for you, within ten days from the service hereof, in default whereof the Plaintiff/s will be entitled at any time after the expiration of such ten days to obtain a decree for the sum of Rs. 3,92,705/- (Rupees Three Lakh Ninety Two Thousand Seven Hundred Five only) and such sums prayed for and for costs, together with such interest, if any, as the Honourable Court may order.

If you cause an appearance to be entered for you, the Plaintiff/s will thereafter serve upon you a Summons for Judgement at the hearing of which you will be entitled to ask the Honourable Court for leave to defend the suit.

Leave to defend may be obtained if you satisfy the Honourable Court by affidavit or otherwise that there is a defense to the suit on the merits or that it is reasonable that you should be allowed to defend the suit.

This 12th day of April, 2023.Sd/-
For Registrar

Sealer City Civil Court, Mumbai at Mumbai

Dated this 12th day of April, 2023.

Maya Majumdar

Bhupen Chambers, Room No. 39, 1st Floor, Dalat Street, Fort, Mumbai - 400001. Tel : (022) 22642839 Mobile : 902228611 / 9433175030

Email : maya.roy1@gmail.com

Reg No. MAH/2334-C/2007

Note: Next date in the suit is 06.05.2023 Please check the status and next/further date of this suit on the official website of the City Civil & sessions Court, Greater Bombay.

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
INSTEEL ENGINEERS PRIVATE LIMITED****RELEVANT PARTICULARS**1. Name of corporate debtor **INSTEEL ENGINEERS PRIVATE LIMITED**

2. Date of incorporation of corporate debtor 08th June 2009

3. Authority under which corporate debtor is incorporated / registered Registrar of Companies (RoC) - Mumbai

4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor U28113MH2009PTC193063

5. Address of the registered office and principal office (if any) of corporate debtor 804/805/806 The Ambience Court, Opp RTO Office, Sector 19D, Vasai, Navi Mumbai Thane MH 400703 IN

6. Insolvency commencement date in respect of corporate debtor 12th April 2023 (Order copy received on 19th April 2023)

7. Estimated date of closure of insolvency resolution process 09th October 2023

8. Name and registration number of the insolvency professional acting as interim resolution professional **Mr. Piyush Kisanlal Jani** IBI/IFA-001/IP-F01439/2018-2019/121649. Address and e-mail of the interim resolution professional, as registered with the Board **Address:** Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondia, Maharashtra, 441614 **Email:** capiyush@gmail.com10. Address and e-mail to be used for correspondence with the interim resolution professional **Address:** G-19, Shreevardhan Complex, Mezzanine Floor, Besides Landmark Building, Ramdaspath, Wardha Road, Nagpur, Maharashtra, 440010 **Email:** city.insteelingineers@gmail.com

11. Last date for submission of claims 03rd May 2023

12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional Not Applicable

13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable

14. (a) Relevant Forms and (b) Details of authorized representatives are available at: Web link The relevant form for submission of claims can be downloaded from <https://ibi.gov.in/home/downloads> Physical Address: As mentioned in point no.10Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Insteel Engineers Private Limited on 12th April 2023** (Order copy received on 19th April 2023).The creditors of **Insteel Engineers Private Limited**, are hereby called upon to submit their claims with proof on or before **03rd May 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.**Date: 20/04/2023** **IRP of Insteel Engineers Private Limited****Place: Mumbai** **Piyush Kisanlal Jani**
IBBI/IFA-001/IP-F01439/2018-2019/12164
AFa No: AA1/12164/02/231123/104886**Address:** Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondia, Maharashtra, 441614
Email ID: capiyush@gmail.com**PUBLIC NOTICE****TO WHOMSOEVER IT MAY CONCERN**

This is to inform the General Public that following share certificate of HINDUSTAN UNILIVER LIMITED having its Registered Office at Unilever House, B D Sawant Marg Chakala, Andheri East Mumbai, Maharashtra - 400099, registered in the name of the following Shareholders have been lost by them.

Name of Shareholders: Arindra Mohan Roy, Folio No.: HLL2802083, Kind of Security and Face Value: Equity Share and Face Value of Rs. 1/-, No. of Equity Shares: 4230, Certificate No.: 5171361, Distinctive No.: 894527731 to 894531960.

The applicant has applied to the Company for release of new Share Certificate and the Company has informed the applicant that the said shares has been transferred to IEPF as per IEPF Rules.

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said Share Certificate should lodge such claim with the Company or its Registrar and Transfer Agent, KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, within 15 days of publication of this notice, after which no claim will be entertained and the Company will proceed to issue duplicate Share Certificates.

Sd/-
Rata Roy
(Applicant)Place: Mumbai
Dated: 20th April, 2023**Form WIN14**

[Pursuant to Rule 20 of the Companies (Winding up) Rules, 2020]

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
COURT-IV MUMBAI BENCH, MUMBAI
CP-249/MB/2021****IN THE MATTER OF:**

Section 271 to 273 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 and rules made thereunder and the National Company Law Tribunal Rules, 2016;

AND**IN THE MATTER OF:**

Tanisha Multi Trading Private Limited, having CIN: - U51101MH2012PTC230565, incorporated under the provisions of the Companies Act, 1956 and rules made thereunder;

AND**IN THE MATTER OF:**

Special Resolution dated 09th July, 2021 passed by members of M/s. Tanisha Multi Trading Private Limited having CIN No. U51101MH2012PTC230565 under Section 271(a) of the Companies Act 2013, resolving to wind up the company by the Hon'ble Tribunal under the provisions of Section 271(a) and 272 of the Companies Act 2013;

Tanisha Multi Trading Private Limited, a private limited company, incorporated under the provisions of the Companies act, 1956, having its registered office at 7B/2 Giriraj Building, Ground Floor, Iron Market Sant Tukaram Marg, Carnac Bunder, Masjid Mumbai – 400009
CIN: U51101MH2012PTC230565 ... Petitioner Company**Notice of winding up order**

By an order pronounced by the National Company Law Tribunal, Mumbai Bench in the above matter dated the 12th day of April 2023, it was ordered that the above-named company be wound-up under the provisions of the Companies Act, 2013.

Representative for Petitioner For Tanisha Multi Trading Private Limited

Place :Mumbai Sd/-
Dated: 20th April 2023 Keshri Prasad Mishra Authorised Signatory
Address: 425/5 DR.Shyama Parasod Mukharji Nagar Indore 452015

